
(2021) 04 SEBI CK 0169

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 44, 85, 102, 178, 179, 180, 181, 235, 246, 247, 265, 581
Of 2020, Miscellaneous Application No.263, 264, 265, 267 Of 2020,
Appeal (L) No. 264, 266, 268 Of 2020

Umang Dhanuka & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 30-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0169

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : P.N. Modi, Sumit Agrawal, Amit Agrawal, Kalpana Desai, G S
Sreenidhi, Abhiraj Arora, Rashi Dalmia, Kunal Katariya, Ravi Vijay Ramaiya,
Sahebrao Buktare, Aishwarya Shubhangi, K.C. Jacob, Jaikishan Lakhwani, J L
Legal

Judgement

1. The hearing is begun. Put up on Monday i.e., on May 3, 2021.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.